GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

RAJYA SABHA
UNSTARRED QUESTION NO. 913
TO BE ANSWERED ON 19.09.2020

Shishu loan under PMMY

913. SHRI MALLIKARJUN KHARGE:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the number of Micro, Small and Medium Enterprises (MSME) have claimed the 2 percent interest subvention on their 'Shishu' loan accounts under Pradhan Mantri Mudra Yojana (PMMY) since March, 2020;
(b) the number of such claims have been approved so far;
(c) the plans being considered by Government to help newly setup MSMEs in the post-COVID world; and
(d) the number of MSMEs which have so far declared bankruptcy, since March, 2020?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF
MICRO, SMALL AND MEDIUM ENTERPRISES
(SHRI PRATAP CHANDRA SARANGI)

(a) & (b): Micro Units Development & Refinance Agency Ltd (MUDRA) which is a subsidiary of Small Industries Development Bank of India is responsible for providing refinance support, monitoring the data and managing the web portal of Pradhan Mantri Mudra Yojana. As reported by MUDRA as on 17.09.2020, total number of 73,41,039 accounts have been covered under the 2 percent interest subvention in respect of 'Shishu' loans under Pradhan Mantri Mudra Yojana (PMMY). The claims have been released for 61,05,294 such accounts.

(c): Ministry of Micro, Small and Medium Enterprises (MSME) implements various schemes and programmes for the promotion and development of the MSME Sector in the country. These include Prime Minister's Employment Generation Programme (PMEGP), Scheme of Fund for Regeneration of Traditional Industries (SFURTI), A Scheme for Promoting Innovation, Rural Industry & Entrepreneurship (ASPIRE), Interest Subvention Scheme for Incremental Credit to MSMEs, Credit Guarantee Scheme for Micro and Small Enterprises, Micro and Small Enterprises Cluster Development Programme (MSE-CDP), Credit Linked Capital Subsidy and Technology Upgradation Scheme (CLCS-TUS) etc..

(d): Keeping in view impact of pandemic COVID 19 on economy, Government of India on 05.06.2020 has promulgated an ordinance. This Ordinance prohibits the initiation of insolvency proceedings under Insolvency & Bankruptcy Code 2016, for defaults arising during the six months from March 25, 2020 (extendable up to one year).

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